

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1250/2024**

BHARATIYA KISAN UNION PURWA THROUGH ITS SECRETARY

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

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THROUGH



PRIYANKA SWAMI

ADVOCATE

STANDING COUNSEL FOR STATE OF UTTAR PRADESH

F- 13, GROUND FLOOR, JANGPURA EXTENSION,

Date: 12.01.2025

New Delhi-110014

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1250/2024**

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**REPLY ON BEHALF OF THE DISTRICT MAGISTRATE, PRAYAGRAJ,
UTTAR PRADESH ALONG WITH THE SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That an order dated 24.10.2024 was passed by the Hon'ble National Green Tribunal, New Delhi, in OA No. 1250/2024 (*Bharatiya Kisan Union Through Eats Secretary vs. Union of India and Others*). Its relevant excerpts are reproduced hereinbelow:

“2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of

his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching Plant. He has also pointed out that a similar issue in respect of the construction of a Railway Bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit at least one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025.”

2. Pursuant to the aforesaid order dated 24.10.2024, the District Magistrate, Prayagraj, was pleased to constitute a Joint Committee by Office Memorandum No. G 01270/NGT/OA No. 1250/2024-25, dated 23.12.2024, nominating (1) Deputy District Magistrate, Karchana, Prayagraj, (2) Divisional Director or Sub Divisional Forest Officer, Social Forestry Forest Division, Prayagraj, (3) Executive Engineer, Flood Works Division, Prayagraj, and (4) Shri Kaushal Kumar, Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board, Prayagraj. Copies of the said Office Memorandum are being filed herewith and marked as **Annexure -1.**

3. In obedience to the direction issued by the Hon'ble NGT, the Committee conducted a field inspection on 31.12.2024, and the following facts came to light:

- a) An Agreement dated 21.11.2023 was executed between the National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi, and M/s GPT Infraprojects Limited, Registered Office: GPT Centre, JC-25, Sector-III, Salt Lake, Kolkata. Copies of the Agreement dated 21.11.2023 are being filed herewith and marked as **Annexure 2**.
- b) In terms of point-b of the said Agreement, the Authority undertakes to effect the rehabilitation and augmentation of construction of the 4-lane Prayagraj Southern Greenfield Bypass from design km 43.200 (near Mahuari) to design km 50.860 (near Nababa alias Nibi Kala Uparhar), having a total length of 7.660 km on NH-19, on an EPC basis.
- c) Out of 7.66 km of the project, a 3.1 km bridge is being constructed across the River Ganga, downstream of Sangam. At the time of inspection, foundation work for the said bridge was in progress. The following project particulars (furnished by the representative of M/s GPT Infraprojects Limited) are detailed hereunder. Copies of all relevant project records are being filed herewith and marked as **Annexure 3**.

TABLE-1

Project Name	Construction of new 4 Lane Prayagraj Southern Bypass (Phase-1) from design Km 43+200 (at Mahuwari village) to design Km 50+860 on NH-19 (at Nababa Urf Nibi Kala Uparhar village) including Major Bridge on Ganga Sangam, Design length 7.660 Km, in the state of Uttar Pradesh under NH (O).
NH No. (New/Old/Repair)	NH-19, New Construction
Mode of the Execution (BOT Toll/BOT Annuity/EPC/HAM/Item Rate/Others)	4-Lane
Length of the Project package (in Km)	7.66 km
Total Awarded Project Cost (in Cr)	INR 739.00 Cr.
Client	National Highway Authority of India
Authority Engineer	Theme Engineering Services Pvt Ltd.
Contractor Name	M/s GPT Infraprojects Ltd.
Date of Award (LOA Date)	17th October 2023
Date of Agreement	21st November 2023
Date of Appointment	19th December 2023
Construction Period (in Months)	30 Months
Scheduled Date of Completion	16th June 2026

Project Name	Construction of new 4 Lane Prayagraj Southern Bypass (Phase-1) from design Km 43+200 (at Mahuwari village) to design Km 50+860 on NH-19 (at Nababa Urf Nibi Kala Uparhar village) including Major Bridge on Ganga Sangam, Design length 7.660 Km, in the state of Uttar Pradesh under NH (O).
Maintenance of Period	10 Years

TABLE-2

Civil Works	
A ROB	Length = 86m
A.1 SPAN ARRANGEMENTS	1x 25+1x36x1x25 (Width 2 x17m+Median Gap)
B FLYOVER	Length = 60m
B.1 SPAN ARRANGEMENT	1x 15+1x30x1x15 (Width 2 x14.5m+Median Gap)
C VUP	Length = 20m
C.1 SPAN ARRANGEMENT	1x 20x5.5 (Width 2 x14.5m+Median Gap)
D BOX CULVERT	
D.1 CONSTRUCTION OF BOX CULVERT	nos = 22
E MAJOR BRIDGE OF RIVER GANGA	

Civil Works	
E.1 LENGTH OF GANGA BRIDGE	RMT = 3100
5.2 SPAN ARRANGEMENTS	NOS = 5x38+1x79.8+14x174.6+1x79.8+18x38
5.3 FOUNDATION TYPE/NO	NOS = Well Foundation/80
5.4 SUBSTRUCTURE TYPE/NO	NO = RCC/80
5.5 SUPERSTRUCTURE TYPE/NO	Span = Extradosed/78
F DRAIN WORK	
6.1 CONSTRUCTION OF DRAIN	RMT = 7600
G HIGHWAY WORK	
7.1 MAIN CARRIAGEWAY	RMT = 4340
7.2 EMBANKMENT	RMT = 4340
7.3 SUBGRADE	RMT = 4340
7.4 CEMENT TREATED SUB BASE	RMT = 4340
7.5 CEMENT TREATED BASE	RMT = 4340
7.6 AGGREGATE INTER LAYER	RMT = 4340
7.7 DENSE BITUMINOUS MACADAM	RMT = 4340
7.8 BITUMINOUS CONCRETE	RMT = 4340

d) M/s GPT Infraprojects Limited has installed multiple plants to facilitate construction, including Concrete Batching Plants, a WMM Plant, and a Hot Mix Plant, as indicated in its letter No. GPT/W-181/NHAI/24-25/273, dated 03.01.2025. Copies of this letter are being filed herewith and marked as **Annexure 1-4**.

Serial No.	Name of plant	Location	Purpose
1	Batching Plant CP-18 (1)	Kuriya Lawayan (inside UPSIDDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain, and other minor structures, as well as Road work for Main Carriageway and Service Road.
2	Batching Plant CP-18 (2)	Kuriya Lawayan (inside UPSIDDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain, and other minor structures, as well as Road work for Main Carriageway and Service Road.
3	WMM Plant	Kuriya Lawayan (inside UPSIDDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain, and other minor structures, as well as Road work for Main Carriageway and Service Road.
4	Hot Mix Plant	Kuriya Lawayan	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain, and other minor

Serial No.	Name of plant	Location	Purpose
		(inside UPSIDDA)	structures, as well as Road work for Main Carriageway and Service Road.
5	Batching Plant CP-30	Lawayan Kalan	Construction of Approaches Major Bridge over River Ganga
6	Batching Plant CP-30	Nibi Kalan (Jhusi)	Construction of Approaches Major Bridge over River Ganga

e) The Committee found that M/s GPT Infraprojects Limited has further installed a 30 cubic meter/hour Concrete Batching Plant at Khasra No. 146/2 and 200 M, Village-Lawayan Kala, Tehsil-Karchana, District-Prayagraj (Latitude: 25.368907, Longitude: 81.910329). Copies of relevant site photographs taken on 31.12.2024 are being filed herewith and marked as **Annexure -5**.

f) The unit's rated capacity is 30 cubic meters/hour using ballast, cement, and gravel as raw materials. At the time of inspection, the plant was found non-operational.

g) Water is made available through a private borewell for domestic purposes and for mixing raw materials; a septic tank/soakpit arrangement is used for domestic effluent, and no industrial effluent is generated.

- h) Three DG sets of 125 KVA capacity have been installed for uninterrupted power supply. One DG set is equipped with a canopy for noise attenuation; the other two lack acoustic enclosures.
- i) The unit has neither obtained Consent to Establish (CTE) nor Consent to Operate (CTO) from the State Pollution Control Board and has yet to apply for the same.
- j) By letter No. G1240 / NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, issued a notice to M/s GPT Infraprojects Limited to obtain the requisite Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, via the Niveshmitra portal. Copies of this letter are being filed herewith and marked as **Annexure 2-6**.
- k) By letter No. H 21910/C-2/Jal-176/24, dated 27.12.2024, the Uttar Pradesh Pollution Control Board, Lucknow, issued a Show Cause Notice proposing the imposition of Environmental Compensation to the tune of INR 10,00,000/- (Rupees Ten Lakh). Copies of said Show Cause Notice are being filed herewith and marked as **Annexure 2-7**.
- l) The Ministry of Environment, Forest, and Climate Change, Government of India, granted EC Identification No. EC23A3601UP5675402N, dated 14.11.2023, in favor of the National Highways Authority of India;

however, there is no evidence of specific Environmental Clearance for this portion of the project in Prayagraj and Kaushambi. Copies of the aforesaid EC Identification are being filed herewith and marked as **Annexure -8.**

m) By letter No. G 01238/NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, forwarded a copy of the Hon'ble NGT's order in OA No. 1250/2024 to the Project Director, National Highways Authority of India, 18C/28-A, Sarojini Naidu Marg, Near AG Office, Civil Lines, Prayagraj, directing that construction of the bridge across the River Ganga, between Naini and Jhusi, shall proceed only upon obtaining permission from the National Mission for Clean Ganga. Copies of the said communication are being filed herewith and marked as **Annexure -9.**

n) By letter No. 11015/NHAI/Pkg-2/Southern Bypass/PIU/Prg/35564, dated 31.12.2024, the Project Director, National Highways Authority of India, Prayagraj, apprised the UP Pollution Control Board, Lucknow, that an application (Application ID-NMCG 2024101717233) for obtaining NOC from the National Mission for Clean Ganga has been submitted and remains pending.

o) On inspection, civil work relating to the foundation of bridge pillars was found to be in progress. Copies of the relevant photographs dated 31.12.2024 are being filed herewith and marked as **Annexure -10.**

From the perusal of aforesaid facts that the National Highways Authority of India has proceeded with constructing a bridge across the River Ganga, between Naini

and Jhusi in Prayagraj, sans the requisite No Objection Certificate/permission from the National Mission for Clean Ganga, New Delhi. Given the potential impact on the environment, river flow, and aquatic biodiversity, it would be expedient to constitute a high-level technical committee to study and analyze the adverse effects of such construction activities. Based on its findings, appropriate environmental compensation should be levied upon the National Highways Authority of India, and continuation of the construction work shall be made contingent upon obtaining the no-objection certificate from the National Mission for Clean Ganga.

The foregoing report of the Committee is submitted herewith for the kind perusal of the competent authority and for such necessary action as may be deemed fit.

THROUGH



PRIYANKA SWAMI

ADVOCATE

STANDING COUNSEL FOR STATE OF UTTAR PRADESH

F- 13, GROUND FLOOR, JANGPURA EXTENSION,

Date: 12.01.2025

New Delhi-110014

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Original Application No. 1250/2024**

Bharatiya Kisan Union Purwa through its secretary



Applicant

Versus

Union of India & Ors.

Respondent(s)

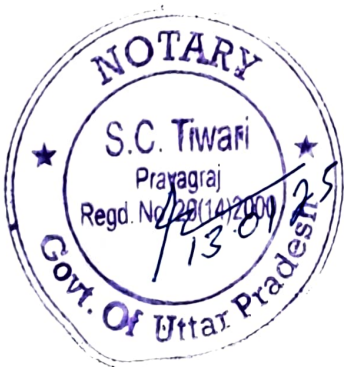
AFFIDAVIT

I, **POOJA MISHRA** aged about 40 years d/o Sh. S.S. MISHRA is presently posted as **ADM (ADMINISTRATION), PRAYAGRAJ, UP** having office at Prayagraj Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **District Magistrate, Prayagraj, Uttar Pradesh** before this Tribunal.
2. That the accompanying Affidavit has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

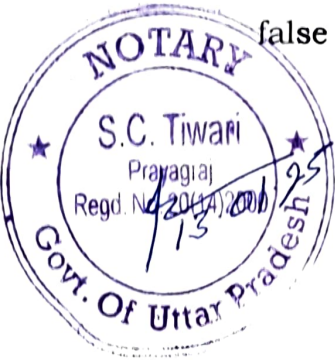
Pooja Mishra

DEPONENT



VERIFICATION

Verified on solemn affirmation at Prayagraj on this 13th day of January, 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom



Lojje Mishra

DEPONENT

Lojje Mishra
S.C. Tiwari

Shri/Smt. *Lojje Mishra*
Identified by *S.C. Tiwari*
Advocate on dated *13.01.25* A.M./P.M.
..... before me who accepted and verified
the contents of affidavit to be true and correct.

S. C. Tiwari
Notary *Prayagraj*
13.01.25

Identified by

Advocate

कार्यालय जिलाधिकारी, प्रयागराज

पत्रांक 611/20/एन0जी0टी0/ओ0ए0 नं0 1250/2024-25

दिनांक 23/11/2024

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0नं0 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित दिनांक 24.10.2024 को आदेश पारित किया गया है (छायाप्रति संलग्न)। मा0 अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है:-

"..... 2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025."

क्रमशः 2/-पर....

(2)

मा0 अधिकरण द्वारा पारित उक्त आदेश में जिलाधिकारी, प्रयागराज/अध्यक्ष, जिला गंगा समिति प्रतिवादी सं0 3 एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा क्षेत्रीय अधिकारी, प्रयागराज क्षेत्र, प्रयागराज प्रतिवादी सं0 4 के रूप में है तथा रिस्पांस रिपोर्ट मा0 अधिकरण में सुनवाई से एक सप्ताह पूर्व प्रेषित किया जाना है। मा0 अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में प्रकरण की जाँच हेतु निम्नवत् टीम का गठन किया जाता है:-

1. उप जिलाधिकारी, करछना, प्रयागराज।
2. प्रभागीय निदेशक अथवा उप प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, प्रयागराज।
3. अधिशाषी अभियंता, बाढ़ कार्य खण्ड, प्रयागराज।
4. श्री कौशल कुमार, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।

समिति के उक्त सभी सदस्यों को निर्देशित किया जाता है कि प्रश्नगत प्रकरण की जाँच कर आख्या एक सप्ताह के अंदर अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।

संलग्नक-उपरोक्त।

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. अपर जिलाधिकारी (प्रशासन), प्रयागराज।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
3. समिति के सदस्यों को अनुपालनार्थ।

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज
0- 9/2

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज
0- 9/2



पश्चिम बंगाल WEST BENGAL

इंजीनियरी, प्रापण और निर्माण करार

यह करार दिनांक 21/11/2023 नवंबर 2023 को निम्नलिखित के बीच किया गया।

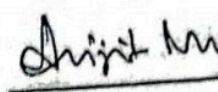
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार के माध्यम से भारत के राष्ट्रपति, जिनका प्रतिनिधित्व निम्नलिखित करते हैं:

अध्यक्ष, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075 (यहाँ इसके पश्चात इसे "प्राधिकरण" कहा गया है, जिसकी अभिव्यक्ति में इसके प्रशासक, उत्तराधिकारी और समनुदेशिती शामिल हैं, बशर्ते कि वह संदर्भ या अर्थ से असंगत न हो) एक पक्ष;

और

मेसर्स जीपीटी इंफ्राप्रोजेक्ट्स लिमिटेड, चयनित बोलीदाता, जिनका पंजीकृत कार्यालय "जीपीटी सेंटर", जेसी-25, सेक्टर III, साल्ट लेक, कोलकाता - 700106 स्थित है, (इसमें इसके पश्चात इसे "संविदाकार" कहा गया है, जिसकी अभिव्यक्ति में इसके उत्तराधिकारी और अनुमत समनुदेशिती शामिल हैं, बशर्ते कि संदर्भ या अर्थ से वह असंगत न हो) अन्य पक्ष

21/11/23



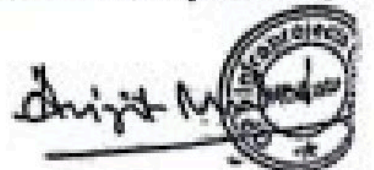
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- क. भारत सरकार ने भारतमाला चरण-1 के तहत उत्तर प्रदेश राज्य में ईपीसी मोड में डिजाइन किमी 50.860 (नयाबा उर्फ नीवी कला उपरहार के पास) से डिजाइन किमी 43.200 (महुआरी के पास) से डिजाइन किमी 50.860 (नयाबा उर्फ नीवी कला उपरहार के पास) पैकेज-2 तक (समग्र 7.660 किमी) नए 4 लेन के प्रयागराज सदरन ग्रीनफील्ड बाईपास के निर्माण सहित राष्ट्रीय राजमार्ग संख्या 19 के विकास, रखरखाव और प्रबंधन का काम प्राधिकरण को सौंपा;
- ख. प्राधिकरण ने किए जाने वाले करार में विहित नियमों एवं शर्तों के अनुसार इंजीनियरी, प्रापण और निर्माण ("ईपीसी") आधार पर उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्ग संख्या 11 (यहाँ इसके पश्चात इसे "एनएच 19" कहा गया है) के डिजाइन किमी 43.200 (महुआरी के पास) से डिजाइन किमी 50.860 (नयाबा उर्फ नीवी कला उपरहार के पास) (डिजाइन संवाई 7.660 किमी) तक नए 4 लेन के प्रयागराज सदरन ग्रीनफील्ड बाईपास के निर्माण का पुनर्बाँस और संवर्द्धन करने का संकल्प लिया।
- ग. तदनुसार प्राधिकरण ने परियोजना को शुरू करने के लिए आरएफपी में निर्धारित तकनीकी और वाणिज्यिक निबन्धों और शर्तों के अनुसार पात्र बोलीदाताओं से प्रस्ताव ("प्रस्ताव अनुरोध" अथवा "आरएफपी") आमंत्रित किए।
- घ. प्राप्त बोलियों के मूल्यांकन के पश्चात प्राधिकरण ने चयनित बोलीदाता की बोली को स्वीकार किया और इसके पश्चात विनिर्दिष्ट संविदा मूल्य पर चयनित बोलीदाता को एनएच 19 के उपरोक्त खंड के पुनर्बाँस और संवर्द्धन के लिए अपना स्वीकृति पत्र संख्या MHA1/HQ/UP(E)/PIU-Prg/Pkg-2/E-182284/321 दिनांक 17.10.2023 (जिसे इसके पश्चात "एलओए" कहा जाए) जारी कर दिया, जिसमें अन्य बातों के साथ-साथ, चयनित बोलीदाता से निम्नलिखित अपेक्षित था:
- (1) एलओए के जारी होने की तारीख से 10 (दस) दिन के भीतर यह करार किए जाने और उसके उपबंधों के लागू होने के संबंध में सहमति देना;
- (11) आरएफपी की अपेक्षानुसार निष्पादन प्रतिभूति और अतिरिक्त निष्पादन प्रतिभूति (यदि कोई हो) प्रस्तुत करना; और
- (111) 50% निष्पादन प्रतिभूति और 50% अतिरिक्त निष्पादन प्रतिभूति, यदि कं होने की तारीख से 10 दिन के भीतर इस करार को निष्पादित करना

संविदाकार ने ऊपर (घ) में विनिर्दिष्ट अपेक्षाओं को पूरा कर लिया है;

यह: अब, पूर्वोक्त तथा इस करार में उल्लिखित संबंधित प्रसंविदाओं को ध्यान में रखते हुए, जिसमें पर्याप्तता और उपयुक्तता को एतद्वारा स्वीकार किया जाता है, प्राधिकरण एतद्वारा इसमें विनिर्दिष्ट बायिलों के महत्वपूर्ण संविदा मूल्य अथवा ऐसी कोई अन्य राशि, जो करार के उपबंधों में विनिर्दिष्ट विधि तथा समय पर देय हो तथा कानूनी तौर पर बाध्यकारी हो, का संविदाकार को भुगतान करने के लिए बचनबद्ध होता है। दोनों पक्ष निम्नानुसार सहमत हैं:





Synopsis of Project

1. Salient Features of Project:

Project Name	Construction of new 4 Lane Prayagraj Southern Bypass (Phase-I) from design Km 43+200 (at Mahuwari village) to design Km 50+860 on NH-19 (at Nababa Urf Nibi Kala Uparhar village) including Major Bridge on Ganga Sangam, Design length 7.660 Km, in the state of Uttar Pradesh under NH (O).
NH No. (New/ Old/Repair)	NH-19, New Construction
Mode of the Execution (BOT Toll/ BOT Annuity/ EPC/ HAM/ Item Rate/ Others)	EPC
No. of Lanes/ Configuration	4-lane
Length of the Project Package (in km)	7.66 km
Total Awarded Project Cost (in Cr)	INR 739.00 Cr.
Client	National Highway Authority of India
Authority Engineer	Theme Engineering Services Pvt Ltd
Contractor Name	M/s GPT Infraprojects Ltd
Date of Award (LOA Date)	17 th October 2023
Date of Agreement	21 st November 2023
Date of Appointment	19 th December 2023
Construction Period (in Months)	30 months
Scheduled Date of Completion	16 th June 2026
Maintenance Period	10 years



Scope of Work: -

<i>Civil Works</i>			
A	ROB		Length = 86m
A.1	Span Arrangement		1 x 25+ 1 x 36 x 1 x 25 (Width 2 x 17m +Median Gap)
B	Flyover		Length = 60m
B.1	Span Arrangement		1 x 15+ 1 x 30 x 1 x 15 (Width 2 x 14.5m +Median Gap)
C	VUP		Length = 20m
C.1	Span Arrangement		1 x 20 x 5.5 (Width 2 x 14.5m +Median Gap)
D	Box Culvert		
D.1	Construction of Box Culvert	Nos	22
E	Major Bridge of River Ganga		
E.1	Length of Ganga Bridge	RMT	3100
5.2	Span Arrangement	Nos	(5 x 38 + 1 x 79.8 + 14 x 174.6 + 1 x 79.8 + 18 x 38)
5.3	Foundation Type / No	Nos	Well Foundation/ 80
5.4	Substructure Type/No	No	RCC/ 80
5.5	Superstructure Type/ No	Span	Extradosed/78
F	Drain Work		
6.1	Construction of Drain	RMT	7600
G	Highway Work		
7.1	Main Carriageway	RMT	4340
7.2	Embankment	RMT	4340
7.3	Subgrade	RMT	4340
7.4	Cement Treated Sub base	RMT	4340
7.5	Cement Treated Base	RMT	4340
7.6	Aggregate Inter Layer	RMT	4340
7.7	Dense Bituminous Macadam	RMT	4340
7.8	Bituminous Concrete	RMT	4340

Shree



GPT/W-181/NHAI/24-25/273

January 03, 2024

Regional Officer,
Uttar Pradesh Pollution Control Board,
Jhusi, Prayagraj.

Dear Sir,

Sub: Construction of new 4 lane Prayagraj Southern Greenfield Bypass from design km. 43.200 (near Mahuari) to design km. 50.860 (near Nababa urf Nibi Kala Uparhar) (design length 7.660 km) Package-2 under Phase-I on NH-19 in the state of Uttar Pradesh under Bharatmala on EPC Mode - Contract Agreement dated 21.11.2023 vide LOA No. NHAI/HQ/UP(E)/PIU-Prg/Pkg-2/E/182284/321 dated 17.10.2023

Reg: Application for NOC towards Consent to Establish (CTE) & Consent to Operate (CTO) Batching Plant, WMM Plant & Hot mix Plant

We have been awarded the subject work by NHAI and we have setup Batching Plant, WMM Plant & Hot mix Plant requisite to execute the subject work for which we have to construct ROB, Flyover, Road (Main Carriageway & Service Road), Major Bridge over River Ganga, VUP, Drain, Culvert and other minor structures. We are enclosing herewith the salient features of the project for your ready reference. Please note that requisite Environmental Clearance from MoEF has been obtained by NHAI which is also enclosed herewith.

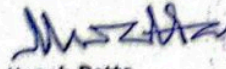
In this connection, please note that we have setup 3 Nos of temporary establishment which consists of offices, store, Quality Control lab together with the aforementioned plant & machineries, details of which is furnished below

SN	Name of Plant	Location	Purpose
1.	Batching Plant CP-18 (1)	Kuriya Lawayan (inside UPSIDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain and other minor structures and Road work for Main Carriageway and Service Road
2.	Batching Plant CP-18 (2)	Kuriya Lawayan (inside UPSIDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain and other minor structures and Road work for Main Carriageway and Service Road
3.	WMM Plant	Kuriya Lawayan (inside UPSIDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain and other minor structures and Road work for Main Carriageway and Service Road
4.	Hot mix Plant	Kuriya Lawayan (inside UPSIDA)	Construction of ROB, Approaches with RE Wall, Flyover, Viaduct, VUP, Culvert, Drain and other minor structures and Road work for Main Carriageway and Service Road
5.	Batching Plant CP-30	Lawayan Kalan	Construction of Major Bridge Over River Ganga
6.	Batching Plant CP-30	Nibi kalan (Jhusi)	Construction of Approaches of Major Bridge Over River Ganga

In view of the above, we would request you to issue us NOC towards Consent to Establish (CTE) & Consent to Operate (CTO) for the above Plant & Machineries at the earliest as per the extant rules.

Thanking you and assuring you of our best services at all times,

Yours sincerely,
For GPT Infraprojects Limited,


Manab Datta
General Manager (Projects)

Encl. As above

Copy to:

The Project Director/NHAI/ PIU-Prayagraj



मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 1250/2024 भारतीय किसान यूनियन थ्रू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन में निरीक्षण दिनांक 31.12.2024 को लिये गये फोटोग्राफ्स।

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संलग्नक - 6

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, बूंदी, प्रयागराज- 211019

Email-roprayagraj@uppecb.in

पत्रांक 001240/NAT OA-VA. 1250/2024

दिनांक 13/12/2024

सेवा में,

मेसर्स जी०पी०टी० इन्फ्रा प्रोजेक्ट लि०,
खसरा संख्या 146/2 एवं 200 मि, ग्राम-लवायन कलां,
उपरहार, परगना-अरैल, तहसील-करछना,
जनपद-प्रयागराज।

अतिआवश्यक/महत्वपूर्ण
पंजीकृत डाक द्वारा

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में दिनांक 24.10.2024 को पारित आदेश पारित किया गया है (छायाप्रति संलग्न), जिसका मुख्य अंश निम्नवत् है :-

"..... 2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025."

मा० अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है। अवगत कराना है कि आपके इकाई का स्थलीय निरीक्षण इस कार्यालय के अधिकारियों द्वारा दिनांक 05.12.2024 को किया गया। निरीक्षण के समय इकाई परिसर में कंक्रीट बैचिंग प्लांट स्थापित एवं संचालित पाया गया। आप द्वारा उक्त प्लांट की स्थापनार्थ पूर्व सहमति राज्य बोर्ड से प्राप्त नहीं किया गया है और न ही आपकी इकाई द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) में वर्णित प्राविधानों के अन्तर्गत इकाई के संचालनार्थ सहमति (जल एवं वायु) प्राप्त नहीं किया गया है, जो प्रदूषण नियंत्रण अधिनियमों में वर्णित प्राविधानों का उल्लंघन करना दर्शाता है।

अतः आपको निर्देशित किया जाता है कि इकाई के संचालन हेतु राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त करने हेतु निवेश मित्र की वेबसाइट www.niveshmitra.up.nic.in पर निर्धारित शुल्क के साथ पूर्ण वांछित प्रपत्रों के साथ तत्काल आवेदन करना सुनिश्चित करें।

भवदीय,

(डॉ० एस०सी० शुक्ला)

क्षेत्रीय अधिकारी 01/12/2024

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-2) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी 13/12/24



संलग्नक - (7)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE - 7

संदर्भ संख्या
Ref. No

सेवा में,

1/219/10 सी-2/जब-176/24

दिनांक

Date

27/12/24

पंजीकृत

मै0 जी0पी0टी0 इन्फ्रा प्रोजेक्ट लि0.

खसरा संख्या 146/2 एवं 200 मि, ग्राम-लवायन कलां, उपरहार, परगना-अरैल, तहसील-करछना,

जनपद-प्रयागराज।

यह कि गैसर्स जी0पी0टी0 इन्फ्रा प्रोजेक्ट लि0, खसरा संख्या 146/2 एवं 200 मि, ग्राम-लवायन कलां, उपरहार, परगना-अरैल, तहसील-करछना, जनपद-प्रयागराज जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में गिट्टी, सीमेन्ट, मौरम एवं पानी का प्रयोग करके रेडीमिक्स कंक्रीट के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-2K के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि आपकी इकाई का निरीक्षण क्षेत्रीय कार्यालय, प्रयागराज स्तर से दिनांक 05.12.2024 को किया गया। निरीक्षण के समय प्लांट संचालित पाया गया। आख्यानसार इकाई द्वारा कच्चे माल के रूप में गिट्टी, सीमेन्ट, मौरम एवं पानी का प्रयोग करके रेडीमिक्स कंक्रीट क्षमता 30 घनमीटर/घण्टा का उत्पादन किया जाता है। इकाई में विद्युत बाधित होने की दशा में अनवरत विद्युत आपूर्ति हेतु 125 के0वी0ए0 क्षमता का 03 अदद डी0जी0 सेट्स स्थापित है, जिसमें से 01 अदद डी0जी0 सेट के साथ ध्वनि प्रदूषण नियंत्रण व्यवस्था के रूप में कैनोपी की व्यवस्था स्थापित है तथा 02 अन्य डी0जी0 सेट के साथ ध्वनि प्रदूषण नियंत्रण व्यवस्था स्थापित नहीं पायी गयी। इकाई द्वारा कंक्रीट बैचिंग प्लांट की स्थापना हेतु राज्य प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ पूर्व सहमति (सी0टी0ई0) तथा संचालनार्थ सहमति (जल एवं वायु) प्राप्त नहीं किया गया है और न ही इस हेतु आवेदन किया गया है। उक्त इकाई द्वारा राज्य बोर्ड से स्थापनार्थ पूर्व सहमति (सी0टी0ई0) प्राप्त किये बिना प्लांट का संचालन किया गया है। इकाई प्रतिनिधि द्वारा दी गयी सूचनानुसार प्लांट का संचालन दिनांक 20.05.2024 को कर लिया गया है। इस प्रकार निरीक्षण की तिथि तक कुल 200 दिन राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त किये बिना संचालन किया गया है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया गया है।

मा0 एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = PI \times N \times R \times S \times LF$$

Where EC is Environmental Compensation in,

- PI = Pollution index of industrial sector,
N = Number of days of violation took place,
R = A factor in Rupees for EC,
S = Factor for scale of operation,
LF = Location Factor.

Environmental Compensation

$$EC = 30 \times 200 \times 250 \times 0.5 \times 1.25$$

$$= \text{Rs. } 9,37,500/-$$

उपरोक्त गणना के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 4687.50/- दिन है किन्तु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 5,000/- प्रतिदिन न्यूनतम है।

क्षेत्रीय अधिकारी, प्रयागराज द्वारा अपने पत्र दिनांक 13.12.2024 द्वारा इकाई के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रू0 5000/- प्रतिदिन की दर से 200 दिवस के उल्लंघन अवधि हेतु रू0 10,00,000/- (रू0 दस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या प्रेषित की गयी है।

-2-

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उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न इकाई मैसर्स जी०पी०टी० इन्फ्रा प्रोजेक्ट लि०, खसरा संख्या 146/2 एवं 200 मि, ग्राम-लवायन कलां, उपरहार, परगना-अरैल, तहरील-करछना, जनपद-प्रयागराज पर 200 दिवस के उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रू० 5000/- प्रतिदिन की दर से कुल रू० 10,00,000/- (रू० दस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध 200 दिवस के डिफाल्ट के दृष्टिगत रू० 10,00,000/- (रू० दस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

संलग्नक: निरीक्षण आख्या की प्रति

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, प्रयागराज।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर स्पष्ट संस्तुति सहित आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atul Singh Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

o/c.



सत्यमेव जयते

File No: File No. 10/43/2022-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 14/11/2023



To,

Dr Biswajit Mukhopadhyay
National Highways Authority of India
G-5 & 6, Sector-10, Dwarka, New DELHI-110075 G-5 & 6, Sector-10, Dwarka, New DELHI-110075, List
of villages falling in the proposed RoW of the project has been attached as Annexure II, PRAYAGRAJ,
UTTAR PRADESH, G-5 & 6, Sec-10, 110075
biswajit@nhai.org

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA
Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number
IA/UP/INFRA1/436835/2023 dated for grant of prior Environmental Clearance (EC) to the proposed
project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A3601UP5675402N
(ii) File No.	File No. 10/43/2022-IA.III
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(f) Road
(vi) Sector	INFRA-1 Construction of 4 lane Inner Ring Road Phase -1 in and around Prayagraj city starting from near village Adampur, Design Ch. 0+000 and ends near Khodaypur Kasgaon village, Design Ch.65+066 in Prayagraj and Kaushambi districts in the state of Uttar Pradesh
(vii) Name of Project	
(viii) Name of Company/Organization	National Highways Authority of India
(ix) Location of Project (District, State)	PRAYAGRAJ, UTTAR PRADESH
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No



1. The proposed Ring road is Green field alignment project and proposed for 4 lane carriageway. The proposed project starts from village Adampur, Design Ch. 0+000 and ends near Khodaypur Kasgaon village, Design Ch.65+840 in Prayagraj and Kaushambi districts in the state of Uttar Pradesh. The total length of the project is 65.840 km.
2. The project highway starts at design CH: 0+000 (25° 33' 51.09" N 81° 45' 12.09 " E) near village Adampur and ends at design Ch. 65+840 (25° 29' 26.54" N, 82° 0' 7.78" E) near village Khodaypur Kasgaon of Prayagraj and Kaushambi districts in the state of Uttar Pradesh having a total length of the project approx. 65.840 Kms. The proposed project will pass through Prayagraj and Kaushambi districts in the state of Uttar Pradesh.
3. The proposed project falls under 7(f)- Highway, Category-A, as per EIA notification 2006.Total cost of the project is Rs. 498356 Lakhs.
4. The Terms of References (ToR) proposal was considered 314th meeting on 18th November 2022 and the Terms of Reference (ToR) was granted by EAC vide letter No. (10/43/2022-IA.III) dated 13th December, 2022.
5. Public hearing was conducted in in Prayagraj and Kaushambi districts in the state of Uttar Pradesh. The details of the public hearing is as following. Refer Table-1

S.No	Date	Village/Venue	District and State	Chaired by
1	17.06.2023	Sirathu	Kaushambi, Uttar Pradesh	Additional District Magistrate
2	19.06.2023	Soraon (CT)	Prayagraj, Uttar Pradesh	Additional District Magistrate

1. Right of Way (RoW): The proposed alignment will be having the Right of Way 60m
2. Terrain and topographical features: Entirely plain, predominately agriculture followed by fallow, wastelands, forest and habitations.
3. Details of water bodies, impact on drainage: The major water bodies crossing the proposed Ring Road has been presented in below table: Refer Table-2

S. No.	Chainage	Water Bodies	Proposed Structures	Span Arrangement (m)
1	1+500	Nalla	Box Culvert	1 x 3 x 2
2	1+750	Nalla	Box Culvert	1 x 2 x 2
3	3+100	Canal	Box Culvert	1 x 7 x 3 - MCW, 1 x 7 x 2 - SR
4	8+800 to 9+400	Ganga River	Major Bridge	20 x 100
5	11+150	Tributary	Minor Bridge	3 x 5 x 3
6	20+392	Tributary	Minor Bridge	1 x 40
7	21+666	Tributary	Minor Bridge	1 x 40
8	23+350	Nalla	Minor Bridge	1 x 10
9	27+100	Yamuna Tributary	Minor Bridge	1 x 40
10	27+900	Nalla	Box Culvert	1 x 2 x 2
11	29+900 to 30+500	Yamuna River	Major Bridge	13 x 100
12	38+900	Nalla	Box Culvert	1 x 5 x 2
13	40+350	Canal	Minor Bridge	1 x 20 x 5.5
14	47+500 to 49+700	Ganga River	Major Bridge	(1x108) +(28x103)+(1x108)
15	59+800	Nalla	Minor Bridge	1x 20 x3.5
16	60+300	Nalla	Minor Bridge	1x 20 x3.5
17	63+620	Canal	Box Culvert	1 x 7 x 3 MCW, 1 x 7 x 2 SR
18	64+120	Canal	Box Culvert	1 x 7 x 3 MCW, 1 x 7 x 2 SR

1. The natural drainage of the project impacted area shall be maintained through improvement of 88 nos. of culverts, 03 nos. of major bridges and 11 nos. of minor bridges. The proposed alignment does not pass through any flood prone area.
2. Water requirements: The peak water requirement for the project will be 7000 KLD during construction stage. The water requirement shall be extracted from local surface/ground water (which is easily available) after taking necessary permission before the construction of the project by the appointed contractor. No ground water will be extracted.
3. Diversion of forest land: The project road involves diversion of 1.3128 ha of protected forest land (Road Side, Canal Side and Railway line side strip plantation). The stage-1 forest clearance is under progress. The forest diversion proposal has been uploaded on PARIVESH portal via. Proposal No. FP/UP/ROAD/430440/2023. The proposed alignment does not pass through any Wildlife Sanctuary/National Park and its eco sensitive zone. The proposed alignment does not pass through any eco sensitive zone. A report on Rapid Biodiversity Assessment and Wildlife Conservation / Mitigation plan for the proposed project prepared by Zoological Survey of India (ZSI). All the mitigation measures/suggestions as suggested by the ZSI have been duly incorporated in the EMP and its budget has also been considered as the part of the EMP budget.
4. Waste Management: 500 kg/day (approx.) during construction phase and 50 kg/day (approx.) during operation phase at tolls and wayside amenities area within PROW may be generated. Bio degradable waste shall be disposed through bio composting and other waste through landfill site.
5. Details of tree cutting and Green belt development: Approx. 5500 nos. of trees will be affected due to the proposed project out of which only 47 nos. of trees in protected forest land and remaining 5453 nos. of trees in non-forest land. The avenue plantation will be carried out as per IRC SP-21 and National Green Highway policy 2015 within the available ROW.
6. Energy conservation: The proposed Ring Road project will act as a fuel saving and reduction in travel time.
7. Details of Rain Water Harvesting: Rainwater harvesting shall be provided as per IRC-SP-58 at the interval of 500 m on either sides of carriageway as per availability of RoW and depending on the water table of first aquifer (Approx. 100 nos. of structures shall be constructed). The pits shall be at least 3-5m above the highest groundwater level at the specific location. Oil and grease traps shall also be provided to trap the same from contaminating the groundwater. The total cost of the rainwater harvesting structures including its maintenance is Rs. 5,00,00,000 and this cost has been included in the EMP cost.
8. Land acquisition and R&R issues involved: The total land acquisition for the proposed project is approx. 418 ha. out of which 371.3772 ha. is private land, 45.31 ha is Government land and remaining 1.3128 ha. is protected forest land (Road Side, Canal Side and Railway line side strip plantation). The proposed RoW of the project is 60m. The project is 4 lanes highway with paved shoulders configuration. The total 820 structures will be affected due to the proposed project and 510 no PAFs and 2550 No. of PAPs have been affected.
9. Employment potential, No. of people to be employed: During the construction of the road project around 800 persons would be employed temporarily for a period of 2 years. However due to construction of toll plazas approx. 50 persons will be employed on permanent basis. The total manpower requirement for the project is 850. Preference will be given to local people for employment.
10. Benefits of the project: To provide better traffic management by way of improving the Inner Ring Road keeping in view of high rush of traffic expected every year during Kumbh Mela. The proposed project would act as the prime artery for the economic flow to this region. Enhanced connectivity between rural & urban population which will benefit the all sections of the society like general population, small-medium-large scale industries, farmers, businessmen etc. Improved access to higher education facilities & modern health facilities. Strengthening of both rural & urban economies which in turn will improve economic scenario of the state and country. Faster transportation will strengthen tourist development in the area. Improved road connectivity helps in better implementation and management of government schemes. With improvement in economy, more generation of employment opportunities.
11. Details of Court cases: No court case/litigation is pending against the project.
12. The above mentioned proposal was considered by the Expert Appraisal Committee(EAC) for Infrastructure, CRZ and other miscellaneous projects in its 366th EAC meeting during 08th-09th August, 2023. The EAC has recommended the proposal.
13. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental Clearance for the 'Construction of 4 lane Inner Ring Road Phase -1 in and around Prayagraj city starting from near village Adampur, Design Ch.0+000 and ends near Khodaypur Kasgaon village, Design Ch.65+066

in Prayagraj and Kaushambi districts in the state of Uttar Pradesh by M/s National Highways Authority of India' under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

14. This issues with the approval of the Competent Authority

Copy To

1. The Secretary, Department of Environment & Climate Change, Government of Uttar Pradesh, 17, Rana Pratap Marg, Narhi, Civil Lines, Lucknow, Uttar Pradesh 226001
2. The Deputy Director General of Forests (C) Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
4. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File.

Annexure 1

Specific EC Conditions for (Road)

1. Specific Conditions

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Construction of wildlife-friendly bridges on Chainage no 8800.000 to 9400.000, 29900.00 to 30500.000 and 47600.000 to 49700.000 thus provide safe riverine habitat as recommended by ZSI. 2. Installation of sound and light barriers on both sides of the bridges to mitigate noise and light pollution to minimize disturbance. Additionally, proper fencing should be installed along the bridges to prevent the dumping of waste, which can negatively impact the riverine habitat. 3. Establishment of a minimum 1km buffer zone within around the identified nesting sites along the rivers stretch thus by preventing any unwanted disturbance around the habitat and thus for the conservation of the species. If required fencing method can be implemented from protection from predation of bird chicks from feral dogs. A proposal in this regard be sought from state forest department and necessary funds be provided within three months of grant of EC to state forest department. 4. Conducting surveys and monitoring of the riverine nesting birds every year from start of construction to 5 years post construction period by ZSI who prepared the conservation plan especially during the nesting period till the time when young chicks fledge. Efforts will also be made to identify new nesting sites as well as critical habitat sites within project impact zone and demarcation of buffer zones around these habitats to ensure successful conservation of these water birds. Further restriction of any infrastructure development in these areas should be implemented for successful breeding and conservations of these species. A proposal for funding be sought from ZSI for a period from start of construction till 5 years post construction and accordingly funds be provided within 3 months of grant of EC as the part of the EMP budget. Accordingly EMP budget to be modified. 5. Conservation and management activities for the schedule-I species (Indian Skimmer, Black bellied tern, Sarus Crane, Gangetic River Dolphin, Indian Gharial, Mugger/Marsh crocodile,

S. No	EC Conditions
	<p>Hard- and Soft-shelled Turtles, Golden Jackel, Indian Peafowl, Accipitridae family bird shall be implemented as suggested by the conservation plan prepared by the ZSI. A proposal for funding be sought from ZSI for a period from start of construction till 5 years post construction and accordingly funds be provided within 3 months of grant of EC as the part of the EMP budget. Accordingly EMP budget to be modified.</p> <p>6. All commitments made in the Wildlife Management & Conservation Plan submitted to the Ministry shall be implemented in letter and spirit. The status of implementation of Wildlife Management & Conservation Plan shall be submitted to the Regional Office of the Ministry along with 6 monthly compliance report.</p> <p>7. PP will make provision for contribution towards undertaking environmental sustainability programmes such as ground water rejuvenation, afforestation, solid waste management etc to the India Army as a part of EMP. Proposal regarding the same be sought from India Army Environmental Projects, QMG Branch, Army HQ and accordingly one time grant be provided within 3 months of grant of EC as the part of the EMP budget. Accordingly, EMP budget to be modified.</p> <p>1. A specific financial provision be made to the National Disaster Management Authority for infrastructure upgradation as a part of EMP. A general proposal regarding the same be sought from NDMA and provision for the same be made in EIA-EMP and accordingly provided to NDMA. Accordingly, EMP budget will be prepared.</p> <p>1. Wildlife movement during the construction be monitored by forest department and if found necessary additional over/underpasses be developed. Provision for the same be made in the project budget and provided to state forest department upon request.</p> <p>2. In chainage from 29+900 to 30+500 shall maintain minimum pears by increasing span length.</p> <p>3. The proponent shall obtain Forest Clearance for diversion of forest land as per Forest (Conservation) Act, 1980.</p> <p>4. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concern Authority. Old, large and heritage value trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Where the trees need to be cut/transplanted with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut/ non-survival of any transplanted tree) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). All the plantation will be done by state forest department as deposit work and not by private contractors.</p> <p>5. The proponent shall obtain permission from the competent authorities for tree felling along the proposed alignment.</p> <p>6. Trees with heronry (breeding ground for herons, egrets, etc), pelicanary or community nesting of birds like Painted Storks, Ibis, Egrets, Pelican, etc will not be allowed to fell. In case of presence of such, alignment will be required to be changed to save such trees.</p> <p>7. Green belt development (tree plantation) in lieu of the trees being felled in non-forest land should be carried out by the respective State forest departments as deposit work and not by the private contractor. Green belt must be developed using exclusively native species with maximum numbers of various species of ficus trees. No exotic species to be used for the same.</p> <p>8. Road side tree plantation of local fruit bearing species or in nearby village in collaboration with Gram Panchayats</p> <p>9. Besides all the structures proposed, an additional adequate number of Culverts shall be provided</p>

S. No	EC Conditions
	<p>for water supply to the agricultural land. All the Culverts proposed in the project shall be distinguished into water supply for the people and water supply for the agricultural land.</p> <ol style="list-style-type: none"> 10. No Ground water shall be extracted and used. Approval/permission of concerned authority shall be obtained before drawing surface water from canal or any other sources. 11. Rain water harvesting pit shall be at least 3 - 5 m above the highest ground water table. 12. In borrow pits, the depth of the pit shall be regulated such that the sides of the excavation will have a slope not steeper than 1:2, from the edge of the final section of bank. Soil erosion checking measures shall be carried out. Details for Borrow area operation and rehabilitation given in EIA report shall be followed. 13. Quarry areas shall be barricaded during mining operations. The abandoned quarry shall be developed as water reservoirs with proper fencing around quarry area. Details for Quarry area operation and rehabilitation given the EIA report shall be followed. 14. In all the construction sites within 150 m of the nearest habitation, noisy construction work such as crushing, concrete mixing will be stopped during the night time between 10.00 pm to 6.00 am. No noisy construction activities will be permitted around educational institutions/health centres (silence zones) up to a distance of 100 m from the sensitive receptors. All plants and equipment used in construction shall strictly conform to the CPCB/SPCB noise standards. 15. Traffic Control Devices/Road Safety Devices/ Roadside Furniture including various types of cautionary, informatory, regulatory as mandatory signboards, road markers, studs, etc. shall be provided at appropriate locations all along the project stretch in accordance with the specifications laid down in Manual of Specifications and Standards for Expressways (IRC: SP:99-2013) and IRC:8, IRC:25, IRC:26, IRC:35, IRC:67, IRC:79, IRC:103 and Section 800 of MORTH Specifications. 16. Prepare the traffic prediction report for complete project (including all packages of this project) considering the cumulative impact of the traffic on the environment and submit to the Ministry and concerned Regional Office within 3 months. 17. All the major, minor bridges and culverts should not affect the drainage systems. Flood plains of the rivers/ drainage systems are not to be disturbed. 18. Afforestation using compensatory plantation in the ratio of 1:10 shall be carried out. Native tree species shall be provided as per the IRC Guidelines on Landscaping and Tree Plantation (IRC:SP:21-2009). Effort should be made to plant native trees and Ficus species on both sides of the alignment. Special attention shall be given for protecting giant trees, and locally important trees (having cultural importance) and should be identified chainage wise. 19. Project alignment should be managed in such a way to save the Heritage/old trees supposed to be affected by the proposed alignment. 20. As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also become part of EMP and shall be implemented. 21. Proponent shall keep the finish road level sufficiently elevated from ground level with provision of railing on both sides to restrict animal crossing in order to avoid the possibility of wildlife injury/death. Major water bodies have been observed in the vicinity of the proposed road alignment & may be potential human elephant conflict points, appropriate number of animal safe passages as per the guideline framed by the Wildlife Institute of India and in consultation

S. No	EC Conditions
	with Chief Wildlife Warden.

Additional EC Conditions

N/A



Signature Not Verified

Digitally Signed by : Dr. Amardeep Raju
Member Secretary, MoEFCC (EC)

Date: 14/11/2023



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संलग्नक - 9

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज- 211019
Email-roprayagraj@uppcb.in

पत्रांक 601238 / NCT OA No. 1250/2024

दिनांक 13/12/2024

सेवा में,

परियोजना निदेशक,
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
18सी/28-ए, सरोजनी नायडू मार्ग,
नियर ए0जी0 ऑफिस, सिविल लाईन्स,
प्रयागराज।

अतिआवश्यक / महत्वपूर्ण
पंजीकृत डाक द्वारा

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में दिनांक 24.10.2024 को पारित आदेश पारित किया गया है (छायाप्रति संलग्न), जिसका मुख्य अंश निम्नवत् है :-

"..... 2. Learned Counsel for the Applicant has also referred to Annexure-5 the procedure for obtaining the prior approval of the project from the NMCG and the list enclosed therewith to show that no application was made by the Project Proponent to the NMCG seeking prior approval.

3. The Applicant has also made the allegation with respect to the setting up of the Batching plant without obtaining any Consent to Establish (CTE) and Consent to Operate (CTO) from the UPPCB. In support of his submission Counsel for the applicant has referred to Annexure-7 which is the information supplied by the UPPCB under the RTI and has placed reliance upon photographs Annexure-8 in respect of Batching plant. He has also pointed out that a similar issue in respect of the construction of a Railway bridge across the River Ganga is involved in OA No. 611/2024 in which notices have already been issued.

4. Ms. Simran Sehgal, Counsel appearing on behalf of the Counsel Ms. Priyanka Swami, accepts notice on behalf of Respondent No. 3 and seeks four weeks' time to file the reply. The prayer is allowed. Let the reply be filed by way of affidavit atleast one week before the next date of hearing.

5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service.

6. List on 15.01.2025."

मा0 अधिकरण द्वारा पारित आदेश दिनांक 24.10.2024 की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है। प्रश्नगत प्रकरण में प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 में दिये गये प्राविधानों के तहत राष्ट्रीय स्वच्छ गंगा मिशन से गंगा नदी में ब्रिज के निर्माण से पूर्व अनुमति प्राप्त किये जाने का उल्लेख किया गया है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि गंगा नदी पर नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में राष्ट्रीय स्वच्छ गंगा मिशन से अनुमति प्राप्त होने के उपरांत निर्माण कार्य को अग्रेसर किया जाना सुनिश्चित करें। मा0 एन0एम0सी0जी0 से प्राप्त अनुमति की प्रति इस कार्यालय एवं मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोमती नगर, लखनऊ को एक सप्ताह के अन्दर प्रेषित करने का कष्ट करें। प्रश्नगत प्रकरण मा0 एन0जी0टी0 में विचाराधीन है। अतः प्राथमिकता के आधार पर तत्काल आवश्यक कार्यवाही करना सुनिश्चित करें।

संलग्नक-उपरोक्तानुसार।

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी महोदय, प्रयागराज को सादर सूचनार्थ प्रेषित।
2. कार्यकारी निदेशक (तकनीकी), राष्ट्रीय स्वच्छ गंगा मिशन (एन0एम0सी0जी0), प्रथम तल, मेजर ध्यानचन्द नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि प्रयागराज जनपद में नैनी से झूंसी के मध्य निर्माणाधीन ब्रिज के सम्बन्ध में आपके विभागीय स्तर से की गयी कार्यवाही के सम्बन्ध में अवगत कराने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

भवदीय,
13/12/24
(डॉ0 एस0सी0 शुक्ला)
क्षेत्रीय अधिकारी
Rajendra Kumar

13/12/24
क्षेत्रीय अधिकारी
Rajendra Kumar



मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 1250/2024 भारतीय किसान यूनियन थू ईट्स सेक्रेटरी बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 24.10.2024 के अनुपालन में निरीक्षण दिनांक 31.12.2024 को लिये गये फोटोग्राफ्स।